

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
DARSHAN DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DARSHAN DEVELOPERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24/11/2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Mumbai
4.	Corporate Identity No / Limited Liability Identification No of corporate debtor	U45200MH2003PTC143256
5.	Address of the registered office and principal office (if any) of corporate debtor	4th Floor, HDIL Towers, Anant Kanekar Marg, Bandra (E), Mumbai-400051.
6.	Insolvency commencement date in respect of corporate debtor	26th July, 2021 NCLT, Mumbai Bench passed Order vide CP (IB) No.3106//MB-IV/2019 Order uploaded on NCLT website on 29th July, 2021.
7.	Estimated date of closure of insolvency resolution process	25th January, 2022 (180 days from the insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ajit Gyanchand Jain, Reg.No. IBBI/IPA-001/IP-P00368/2017-18/10625
9.	Address and e-mail of the interim resolution professional, as registered with the Board	204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad-380006; Email: ajit@vcanca.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	204, Wall Street 1, Near Gujarat College, Ellisbridge, Ahmedabad-380006; Email: cirp.ddpl@gmail.com
11.	Last date for submission of claims	12 th August, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads ii) Physical Address: same as mentioned in point 10 and iii) Email IRP at: cirp.ddpl@gmail.com b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **DARSHAN DEVELOPERS PRIVATE LIMITED** on **26th July, 2021**. The Order uploaded on NCLT website on **29th July, 2021**.

The creditors of **DARSHAN DEVELOPERS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **12th August, 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [None at present] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Ahmedabad
Date: **30th July, 2021**


AJIT GYANCHAND JAIN
(Interim Resolution Professional)
Regn. No.: IBBI/IPA-001/IP-P00368/2017- 18/10625

Ajit Gyanchand Jain
Insolvency Professional
IBBI /IPA-001/IP-P00368/2017-18/10625